

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**A.No. 228 of 2014 &**  
**I.A. No. 349 & 376 of 2014**

**Dated : 9<sup>th</sup> October, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Silvassa Industries Association & Ors. .... Appellant(s)**  
**Versus**  
**Joint Electricity Regulatory Commission**  
**& Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Rohit Rao N.**  
**Counsel for the Respondent(s) : Mr. Sakesh Kumar for**  
**Objector**  
**Mr. Gaurav Mitra**  
**Mr. K.R. Sasiprabhu**  
**Ms. Shruti Shrivastav**  
**for RIL (I.A. 376/14)**  
**Mr. Anish Garg (Rep.)**  
**For JERC**

**ORDER**

Admit. Issue notice. Mr. Sakesh Kumar takes notice on behalf of the Respondent. Notice to be issued to the other Respondents returnable on 03.11.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

**I.A. No. 376 of 2014**  
**(Appl. for Intervention)**

Heard the learned counsel for the parties.

The Application is allowed.

The learned counsel for the Appellant is directed to file the amended memo of parties.

**I.A. No. 349 of 2014**  
**(Appl. for Stay)**

Since the Application is not pressed by the learned counsel for the Appellant, the same is dismissed.

Post the main Appeal on **03.11.2014.**

**(Rakesh Nath)**  
**Technical Member**  
Ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**